(2020) 12 SEBI CK 0125

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.429, 519 Of 2020, Appeal No. 185 Of 2020

Nishat Shailesh Gupte APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 22-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0125

Hon'ble Judges : Tarun Agarwala, Presiding Officer;Dr. C. K. G. Nair, Member;M. T. Joshi, J

Bench : Full Bench

Advocate : Vinay Chauhan, K. C. Jacob, Pradeep Kumar

Final Decision : ?Allowed

Judgement

1. The Misc. Application for correction is allowed. The word â??penalty amountâ?? is substituted by the word â??settlement amountâ??. Further,

the array of parties in the judgment records the name of the appellant as â??Nishathâ??. This is substituted by the word â??Nishatâ??.

2. Necessary correction in the original order is carried out.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

